SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

<u>CONTEMPT PETITION (CIVIL) Diary No(s). 21171/2024 in W.P.(C) No.</u> 4677/1985

BINDU KAPUREA Petitioner(s)

VERSUS

SUBHASISH PANDA

Respondent(s)

(IA No. 111340/2024 - EX-PARTE AD-INTERIM RELIEF AND IA NO.117930/2024 - FOR DIRECTIONS)

WITH

Diary No(s). 21740/2024 (PIL-W) (IA No. 113516/2024 - EX-PARTE STAY)

Date: 14-05-2024 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

Mr. S. Guru Krishna Kumar, Sr. Adv. (A.C.)

Ms. Anitha Shenoy, Sr. Adv. (A.C.)

Mr. A.D.N. Rao, Sr. Adv. (A.C.)

Mr. Siddharth Chawdhary, AOR (A.C.)

For Petitioner(s) Mr. Huzefa Ahmadi, Sr. Adv.

Mrs. Madhavi Divan, Sr. Adv.

Mrs. Ranjeeta Rohatgi, Adv.

Mr. Nikhil Rohatgi, Adv.

Mr. Ankit Shah, Adv.

Mr. Manan Verma, AOR

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.

Mr. Gurmeet Singh Makker, AOR

Ms. Shivika Mehra, Adv.

Ms. Misha Kumar, Adv.

Ms. Arunima Dwivedi, Adv.

Mr. Ajay Pandey, Adv.

Mr. Rohan Gupta, Adv.

Ms. Aishwarya Bhati, A.S.G.

Mrs. Suhasini Sen, Adv.

Mr. Rajesh Kumar Singh, Adv.

Mr. Rajat Nair, Adv.

Mr. S.S. Rebello, Adv.

Mr. S. Sabarish, Adv.

Mr. Navanjay Mahapatra, Adv.

Mr. Mayank Pandey, Adv.

Mr. Madhav Singhal, Adv.

Mr. Avnish Singh, Adv.

Mr. Amrish Kumar, AOR

Ms. Aishwariya Bahti, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Mr. Mayank Pandey, Adv.

Mr. Madhav Singhal, Adv.

Mrs. Sivika Mehra, Adv.

Ms. Misha Kumar, Adv.

Mrs. Arunima Dewedi, Adv.

Mr. Ajay Pandey, Adv.

UPON hearing the counsel the Court made the following O R D E R

CONTEMPT PETITION (CIVIL) DIARY NO(S). 21171/2024

Shri Subhasish Panda, Vice-Chairman, Delhi Development Authority (DDA) appears before the Court and accepts that not only the trees on the land vesting in the DDA were felled, but even the trees on the area of forest were felled.

We direct Shri Subhasish Panda, Vice-Chairman of the DDA, to file his personal affidavit on the restoration measures which he proposes to take. *Prima facie*, this conduct may amount to criminal contempt. However, we will pass appropriate order in this regard on the next date.

List on 16th May, 2024 @ 2:00 p.m.

We expect Shri Subhasish Panda, Vice-Chairman of the DDA, to come out with at least approximate figure of the trees felled and names of the officers of the DDA who authorised felling of trees. He will also tell us the names of the officers who permitted the contractor to fell the trees. He will also point out when the process of felling of trees commenced. The affidavit shall be filed by 16th May, 2024.

The personal presence of Shri Subhasish Panda, Vice-Chairman of the DDA will be mandatory.

CONTEMPT PETITION (CIVIL) DIARY NO(S). 21740/2024

Prima facie, we are not satisfied with the counter affidavit filed by the alleged contemnor no.1. We permit the alleged contemnor no.1 to file an additional counter affidavit dealing with the additional affidavit filed by the petitioner on 13th May, 2024.

Paragraph 6 of the counter affidavit refers to oral instructions given by the Ministry during a meeting held in the month of July, 2023. In the additional counter affidavit, the name and designation of the officer who gave oral instructions shall be disclosed.

In paragraph 9, it is stated that dead vegetation and dried stems were removed. The additional counter affidavit must disclose whether any opinion of any expert was taken before removing the dead vegetation and dried stems.

We grant time of two weeks to the alleged contemnor no.1 to file the additional counter affidavit.

List on 10th July, 2024.

The presence of the alleged contemnors/respondents on the next date is mandatory. They shall appear either physically or through video conference.

In the meanwhile, the interim relief granted earlier by this Court to continue.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)